

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

**Shri Ashok Basu, Chairperson  
Shri K.N. Sinha, Member  
Shri Bhanu Bhushan, Member  
Shri A.H. Jung, Member**

**Petition No. 67/2003  
(Suo motu)**

**In the matter of**

Bringing Generating Stations of Central Public Sector Undertakings (CPSUs) supplying power to a single-beneficiary State in which situated, under the purview of Availability Based Tariff (ABT) – Indirasagar HEP.

**The following were present:**

1. Shri R.P. Pathak, NHDC
2. Shri A.P. Bhairve, Addl S.E., SLDC, MPPTCL

**ORDER  
(DATE OF HEARING : 31.1.2006)**

The Commission by its order dated 4.7.2005 had decided to implement ABT on single-beneficiary generating stations, which included Indirasagar HEP owned by Narmada Hydro-electric Development Corporation Limited (NHDC) with effect from 1.12.2005. For this purpose, an action plan for implementation of ABT was to be jointly prepared by NHDC and MP State Load Despatch Centre. MPSEB has placed on record a joint action plan for implementation of ABT, according to which ABT has been proposed to be implemented from 1.1.2007.

2. We have heard the representatives of NHDC and MPSLDC. We have been informed that special energy meters are being procured and their installation at the

identified places would take some time and accordingly it has been proposed by them to implement ABT from 1.1.2007.

3 We direct that the matter shall be looked into by one-member Bench of the Commission, with one of us, namely, Shri Bhanu Bhushan, Member. The Bench will make appropriate recommendations to the Commission for its consideration after hearing the parties concerned.

4 The date/place of hearing by the Bench shall be communicated to the parties separately.

Sd/-  
**(A.H. JUNG)**  
**MEMBER**

Sd/-  
**(BHANU BHUSHAN)**  
**MEMBER**

Sd/-  
**(K.N. SINHA)**  
**MEMBER**

Sd/-  
**(ASHOK BASU)**  
**CHAIRPERSON**

**New Delhi dated the 13<sup>th</sup> February 2006**